

IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED : 06.08.2020

CORAM :

THE HONOURABLE MR.JUSTICE N.KIRUBAKARAN

AND

THE HONOURABLE MS.JUSTICE V.M.VELUMANI

H.C.P. No.1299 of 2020

C.M. Sivababu, M/A. 52 years,
President,
Tamil Desiya Makkal Katchi,
180/32, Iyyakannu Mudaliar Street,
Tiruvannamalai 606 601.

... Petitioner

Vs.

1.The State of Tamil Nadu,
Rep. By the Additional Chief Secretary to the Government,
Labour and Employment Department,
Secretariat, Fort St. George,
Chennai 600 009.

2.The District Collector and
District Magistrate of Kancheepuram,
Vengikkal,
Tiruvannamalai – 606 604.

3.The District Collector,
Collectorate Office,
State Bank Road,
Gopalapuram,
Coimbatore 641 018.

4.The District Collector,
Collectorate,
Karuppa Gaundanpalayam,
Tiruppur 641 604.

5.The District Superintendent of Police,
Vengikkal,
Tiruvannamalai - 606 604.

6.Joint Commissioner of Labour,
Dr. Balasundaram Road,
Coimbatore 641 018.

7.The Assistant Commissioner of Labour,
Labour Department,
8th Street, Gandhi Nagar,
Tiruvannamalai.

8.M/s. Chenniyappa Yarn Spinners P. Ltd.,
SF No.95/1, Mangarasa Valapalayam,
Alathurmedu,
Avinashi, Tiruppur District.

9.The Superintendent of Police
Tiruppur District

... Respondents

(R9 Suo motu impleaded by this Court vide order dated 06.08.2020)

PRAYER: This Petition is filed under Article 226 of the Constitution of India praying for issuance of Writ of Habeas Corpus, directing the respondents 1 to 7 to produce the detenues (1) S. Soundarya, daughter of Sankar, Female aged about 15 years, (2) Keerthana, daughter of Revathi, female, aged about 14 years, (3) Pushpa, daughter of Chandra, Female, aged about 15 years, (4) E. Sandhya, daughter of Elumalai, female, aged about 15 years, (5) Sumithra, daughter of Malar, female, aged about 15 years, and (6). P. Parameswari, daughter of Late Ponpadi, female, aged about 13 years, illegally confined by the 8th respondent and its men at the 8th respondent's premises, before this Court and set the detenues at liberty.

For Petitioner : Mr. J.Ashok

For Respondents : Mrs. M. Prabhavathi,
Additional Public Prosecutor

ORDER

(Order of the court was made by N.KIRUBAKARAN,J.)

The matter is heard through "Video Conferencing".

2.Since inspection has to be made in the 8th respondent Mill, this Court *suo motu* impleads ***the Superintendent of Police, Tiruppur District***, as 9th respondent in this proceedings and Mrs.M.Prabhavathi, learned Additional Public Prosecutor

takes notice on behalf of the newly impleaded respondent.

3.The Superintendent of Police, Tiruppur District and Assistant Commissioner of Labour, Tiruppur are directed to inspect the 8th respondent Spinning Mill by today (06.08.2020) itself and find out how many children are working and if the children are working, they should be rescued and a detailed report has to be filed on 07.08.2020.

Call the matter on 07.08.2020.

(N.K.K.,J.)

(V.M.V.,J.)

06.08.2020

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Note : Registry is directed to carry out necessary amendments in the cause title.

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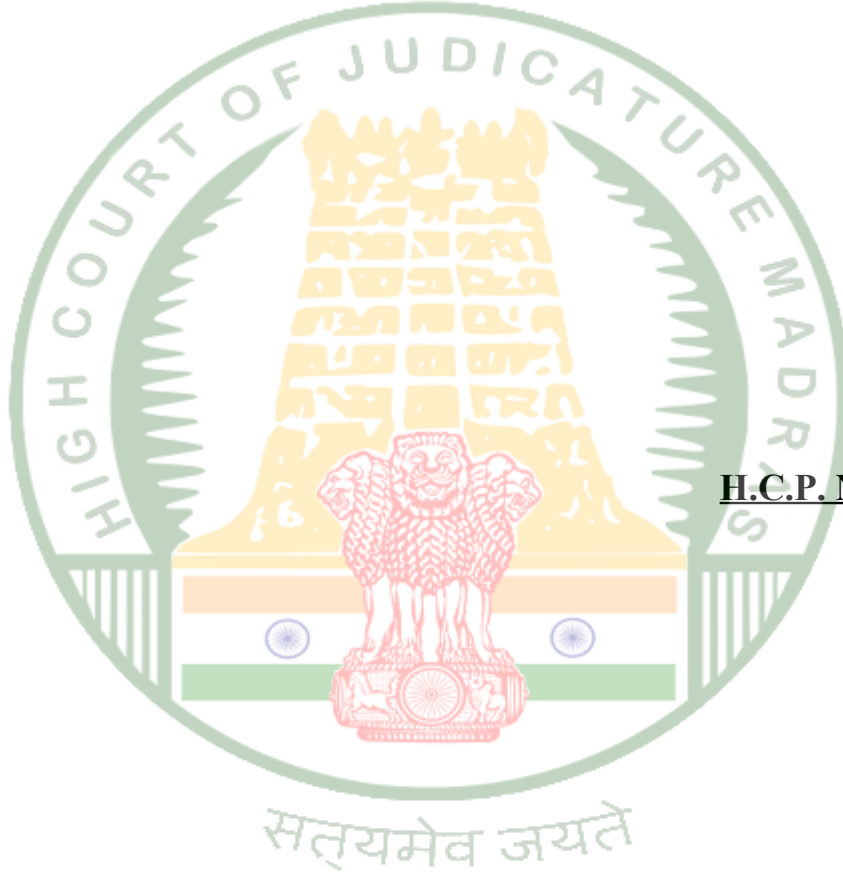
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N.KIRUBAKARAN, J.

AND

V.M.VELUMANI, J.

gsa



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